

EXPANSION OF KOYALI REFINERY

5666. SHRI HIMATSINGKA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether there is a scheme for the expansion of the Koyali Refinery to 4 million ton capacity ;

(b) the details of the expansion scheme and over what period expansion work is likely to be completed ; and

(c) the foreign parties, from which if any, collaboration is sought for the expansion scheme and on what tentative terms ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS (SHRI RAGHU RAMAIAH) : (a) and (b). No, Sir. But there is an excess built-in capacity which is being assessed and may be availed of, when required, after making improvements to the existing facilities.

(c) Does not arise.

DISTRIBUTION OF L.P.G.

5667. SHRI HIMATSINGKA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 1321 on the 29th July, 1968 and state the firm to which the work of distributing LPG has been assigned and on what terms ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH) : It is presumed that information is required about IOC's distributors throughout the Country. Details are being collected and will be laid on the table of the house in due course.

CONSTRUCTION OF MADRAS REFINERY

5668. SHRI HIMATSINGKA :

SHRI S. R. DAMANI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the progress which has so far been made in the construction of the Madras Refinery ;

(b) the expenditure which as so far been incurred on the scheme and whether it is likely to be completed within the original estimates and if not, how far the cost of the Refinery is likely to exceed the original estimates ; and

(c) by what time in view of the latest position, the Refinery is likely to be commissioned and what is the likely delay, if any, in the completion of this project ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS (SHRI RAGHU RAMAIAH) : (a) Overall progress upto 31-7-68 is 77.6%

(b) Rs. 25.73 crores approximately upto 31-7-1968. The cost is likely to exceed the original estimates by Rs. 1.09 crores or by about 2% over the previous estimates.

(c) By the first quarter of 1969, involving a delay of about three months.

L.I.C. INVESTMENT IN SHARES

5669. SHRI S. P. RAMAMOORTHY :

SHRI K. M. KOUSHIK :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Life Insurance Corporation invests public money in purchasing shares of companies ;

(b) the guidelines prescribed by Government for making investments by the Corporation and whether investments in speculative ventures are permissible ; and

(c) if not, why such investments have been made and the total amount of such investments so far made ?

THE DEPUTY PRIME MINISTER & MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). Investments by L.I.C. are governed by Section 27A of the Insurance Act, 1938 (as made applicable to the Life Insurance Corporation by the Notification dated the 23rd August, 1958) and the policy statement made by the then Minister of Finance on 25th August, 1958. Investment in shares of companies is permitted.

The total amount of investments in preference and ordinary shares of companies on 31-3-1968 was Rs. 152.10 crores.

NATIONAL SAVINGS CENTRAL ADVISORY BOARD

5670. SHRI S. P. RAMAMOORTHY :

SHRI K. M. KUSHIK :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the functioning of the National Savings Central Advisory Board are hampered because of the lack of co-operation between the official and non-official organisations ; and

(b) if so, the steps taken for its smooth functioning ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The functions of the Central Advisory Board include the co-ordination of the activities of the State Advisory Boards, whose chairmen are represented on the Central Board, and advising Government on specific measures necessary to spread the savings movement. Government have always given due consideration to all the suggestions and recommendations made by the Board and are not aware of any lack of co-operation by official organisations.

C.P.W.D. DIVISION FOR MAINTENANCE OF HOUSES FOR M.Ps.

5671. SHRI PREM CHAND VERMA : Will the Minister of WORKS, HOUSING AND SUPPLY, be pleased to state :

(a) whether a separate Unit of the C.P.W.D. Division is in charge of the maintenance etc. of the houses allotted to Members of Parliament ;

(b) if so, the strength of the staff, class-wise, and the salaries and allowances paid to them during the period from the 1st April, 1967 to the 31st March, 1968 ;

(c) whether the Division in charge of the maintenance etc. of houses for Members' Parliament is also in charge of other houses and, if so, the details of the accommodation they are looking after ; and

(d) the value of material used and the total expenditure incurred and the work carried out by them during 1967-68 and how much of this expenditure was incurred on the houses occupied by Ministers ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) :

(a) Yes. The following Units of the C.P.W.D. are looking after the maintenance of the residences allotted to M.Ps. :—

- (i) Parliament Works Division for building works.
- (ii) One sub-Division for Electrical Works.
- (iii) One sub-Division for Horticulture Works.

(b) A statement furnishing the information is laid on the Table of the House. *Placed in Library. See No. LT-1895/68*].